

Sessions Case No. 89/21

28.04.2022;

Accused Ritu Harijan is present.

Heard Mr. R. Chetry Ld. PP Baksa as well as Mr. T. Sarma Ld. Advocate for the defence on the point of charge.

I have also carefully gone through the materials on record including the contents of the FIR and also the statement of the victim u/s 164 Cr.PC.

I/O in this case has submitted the charge-sheet against the accused u/s 376/511 IPC.

There is absolutely no materials to show that the accused made any preparation, not to speak of attempt, to commit rape on the victim.

However, there appears material u/s 354(A)/506 IPC. The Sections are triable by the Magistrate of 1st Class. Therefore, record along with the case diary be sent to the court of Ld. CJM for holding the trial after framing the formal charge under the said Sections of IPC.

The accused is directed to appear before Ld. CJM today itself for receiving further instructions.

Sessions Judge,
Baksa, Mushalpur